

ORDER- SHEET

21.8.1995.

(5)

Hon. Mr. T.L. Verma, J.M.  
Hon. Mr. S. Dayal, A.M.

None for the applicant. Sri A. Sthaleker counsel for the respondents is present. The learned counsel for the respondents stated that the controversy involved in this application has already been set at rest by the Hon. Supreme Court in Civil Appeal No. 731-88/95. Since the matter has already been decided by the Hon. Supreme Court, no useful purpose will be served served by further adjourning this application. We, therefore, proceeded to dispose of this application at the separate sheet.

A.M.

J.M.